

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3200  
ANSWERED ON:16.08.2005  
UNIFORM SESSION IN UNIVERSITIES  
Mandal Shri Sanat Kumar;Sugavanam Shri E.G.

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Delhi High Court has issued any instruction or notice to the Union Government and University Grants Commission regarding introducing uniform educational session in all educational institutions particularly in all the Universities functioning in the country in July, 2005;
- (b) if so, the details thereof;
- (c) whether the Union Government have submitted its reply in the High Court in this regard;
- (d) if so, the details thereof;
- (e) whether the Government propose to observe a common calendar for universities;
- (f) if so, the salient features of the same; and
- (g) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SHRI M.A.A. FATMI)

(a) to (g): The Hon'ble High Court in its interim order dated 26th July, 2005 passed in Writ Petition (c) No.11903 of 2005 filed before the High Court, Delhi by Ms. Anu Aggarwal Vs. the Vice Chancellor, Jamia Milia Islamia and others inter-alia observed as under:-

the predicament which the student/petitioner is placed is not of her own making in much as the declaration of the result have been delayed by the University of Delhi. The larger issue is the eradication of recurrent problem of this nature. Since all the Universities draw their funding/ finances from the University Grants Commission, it should be possible for the latter to lay down a time- schedule which should be adhered to by all the Universities and its affiliates. In such an event, admission to the Universities across the country can be effected in a regulated manner.

The CABE Committee on 'Autonomy of Higher Education Institutions' recommended, inter-alia, 'although each University should draw up its academic calendar providing for dates of admission, schedule of vacation, holding of examinations and declaration of results, effort should be made that such academic calendars are synchronized at least for Universities within a State so that students are not put to any inconvenience in the event of mobility from one University to another, if the need so arises'. The Government has accepted this broad recommendation. The UGC has been advised to accordingly respond to the writ petition pending in the High Court of Delhi.